

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 131/Chd/HP/2018

**Under Section 10 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Maxim India Venues Pvt. Ltd.

...Petitioner-Corporate Debtor

Present: Mr. Ashok Malik, Advocate for the petitioner.
Mr. Rakesh Gupta and Mr. Puneet Jain, Advocates for SBI -
Financial Creditor.
Mr. Vipul Dharmani, Advocate for HDB Finance Services Ltd.
and Daintex Financial Services Ltd.

In compliance with the previous order, the petitioner has filed the documents i.e. invoices of the transactions with trade creditors, list of trade employees and list of statutory dues. The same be taken on record. Having heard the learned counsel for the petitioner, we find that without this additional information/documents being entered in Form No. 6, the application filed under Section 10 of the Insolvency and Bankruptcy Code, 2016 would be incomplete since all the information is required to be mentioned in the Form to make the application complete.

Notice of this defect to the petitioner and the learned counsel present accepts notice on behalf of the petitioner. Let the amended form with amended index be filed within seven days with copy advance to the counsel for the financial creditors.

The learned counsel appearing for the financial creditors have, however, submitted that the financial creditors would not have any objection to the admission of the petition.

List the matter on 23.08.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

August 03, 2018
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